

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO-1684
ANSWERED ON-21/12/2022

ROAD ACCIDENTS IN THE COUNTRY

1684. SMT. VANDANA CHAVAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :-

- (a) the number and causes of road accident deaths in the country for last five years, year-wise and State/UT wise;
- (b) their percentage in total number of deaths in the said period;
- (c) whether Government is taking any step to reduce the prevalence of road accidents in the country; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) & (b) As per the data received from police department of all States/UTs, the number of road accident deaths along with their percentage with respect to total number of registered deaths in the country during the last five calendar years is given in the table below : -

Year	Number of road accident deaths	Total number of registered deaths*	Percentage of road accident deaths with respect to registered deaths
2017	147913	6463779	2.29 %
2018	151417	6950607	2.18 %
2019	151113	7641076	1.98 %
2020	131714	8115882	1.62 %
2021	153972	Yet to be Published	-

Note * - Based upon Civil Registration System 2020 report published from the Office of the Registrar General, Ministry of Home Affairs, India.

The total number of road accident deaths in the country, State/UT wise, during the last five calendar years is enclosed at Annexure-I.

As per yearly analysis of road accident data, based on the FIR data received from various States/UTs, road accident deaths occur due to multiple causes such as over speeding, use of mobile phone, drunken driving/consumption of alcohol and drug, driving on wrong side/ lane indiscipline, jumping red light, non-use of safety devices such as helmets and seat belts, vehicular condition, weather condition, road condition, fault of driver / cyclist/ pedestrian etc.

(c) & (d) Ministry has formulated a multi-pronged strategy to address the issue of road safety based on Education, Engineering (both of roads and vehicles), Enforcement and Emergency Care. Accordingly, various initiatives have been taken by the Ministry as detailed below:-

(1) Education:

- i. To create effective public awareness about road safety, Ministry undertakes various publicity measures and awareness campaigns through social media, electronic media and

print media. Further, Ministry implements a scheme to provide financial assistance to various agencies for administering Road Safety Advocacy.

ii. Observance of National Road Safety Month/Week every year for spreading awareness and strengthening road safety.

iii. A Certification Course for Road Safety Auditors has been commenced in Indian Academy of Highway Engineers (IAHE) and officers of the Ministry/ National Highways Authority of India (NHAI) are also being trained.

iv. To impart driving training, Ministry has been implementing a scheme for setting up of Institute of Driving Training & Research (IDTRs), Regional Driving Training Centres (RDTCs) and Driving Training Centres (DTCs) at state/district level across the Country.

(2) Engineering (both of Roads and vehicles)

2.1. Road engineering:

i. Road safety has been made an integral part of road design at planning stage. Road Safety Audit of all highway projects has been made mandatory at all stages i.e. design, construction, operation and maintenance.

ii. High priority to identification and rectification of black spots (accident prone spots) on National Highways.

iii. Guidelines for pedestrian facilities on National Highways for persons with disabilities have also been issued to all States / UTs.

iv. The electronic Detailed Accident Report (e-DAR) Project has been initiated to establish a central repository for reporting, management and analysis of road accidents data across the Country.

v. This Ministry and IRC has issued various codes and guidelines, time to time, to implement various road safety measures so as to minimize accidents on National Highways.

2.2 Vehicle engineering:

i. The Ministry has notified regarding mandatory provision of an airbag for the passenger seated on the front seat of a vehicle, next to the driver.

ii. This Ministry, vide notification dated 15th February, 2022 has prescribed norms related to safety measures for children below four years of age, riding or being carried on a motor cycle. Further, it specifies use of a safety harness, crash helmet and restricts speed to 40kmph.

iii. Ministry has notified the mandatory fitment of following listed safety technologies from 01st July 2019.

For M1 category vehicles:

- a. Seat Belt Reminder (SBR) for driver and co-driver.
- b. Manual Override for central locking system
- c. Over speed warning system.

For all M and N category vehicles:

- a. Reverse Parking Alert System

iv. Anti-Lock Braking System (ABS) for certain classes of L [Motor vehicle with less than four wheels and includes a Quadricycle], M [Motor vehicles with at least four wheels used for carrying passengers] and N [Motor vehicles with at least four wheels used for

carrying goods which may also carry persons in addition to goods, subject to conditions stipulated in BIS standards] categories.

v. This Ministry has mandated approval of vehicles for protection of occupants in the event of an Offset Frontal Collision, for requirements for behavior of steering mechanism of the vehicle in a Head-on collision, Protection of Occupants in the event of Lateral Collision and for approval of vehicles with regard to protection of pedestrians and other vulnerable road users in the event of a collision with a motor vehicle.

vi. The Ministry has mandated speed limiting function/speed limiting device in all transport vehicles, except for two wheelers, three wheelers, quadricycles, fire tenders, ambulances and police vehicles.

vii. This Ministry has mandated compliance of the fully built buses (with a seating capacity of 22 passengers or above, excluding driver), manufactured on and after 1st April 2019, with the requirements of Fire Detection, Alarm and Suppression system. Further, compliance of type III buses of category M3 and school buses with fire alarm and protection system in occupant compartment has also been mandated, on and after 26th January 2023.

viii. The Ministry has prescribed the format in which vehicle manufacturers issue the Road Worthiness Certification for registering motor vehicles.

ix. Scheme for setting up one model Inspection & Certification Centre in each State/UT with Central assistance for testing the fitness of vehicles through an automated system.

x. Ministry vide Notifications dated 23rd September, 2021 and 31st October, 2022 published the rules for recognition, regulation and control of Automated Testing Stations.

xi. Notification vide GSR 272(E) dated 05th April, 2022, provides for mandatory fitness of vehicles only through an Automated Testing Stations. It mandates the fitness check of Heavy Goods Vehicles/Heavy Passenger Motor Vehicles only through automated testing stations with effect from 01st April 2023 onwards, and for Medium Goods Vehicles/Medium Passenger Motor Vehicles and Light Motor vehicles (Transport) with effect from 01st June 2024 onwards.

xii. Ministry has formulated the Vehicle Scrapping Policy based on incentives/dis-incentives and for creating an ecosystem to phase out older, unfit polluting vehicles

(3) Enforcement:

i. The Motor Vehicles (Amendment) Act, 2019 as stands implemented provides for strict penalties for ensuring compliance and enhancing deterrence for violation of traffic rules and strict enforcement through use of technology.

ii. Ministry vide notification GSR 594(E) dated 29th September, 2020 has published rules regarding protection of Good Samaritans.

iii. Ministry has issued notification G.S.R. 575(E) dated 11th August, 2021 for Electronic Monitoring and Enforcement of Road Safety. The rules specify the detailed provisions for placement of electronic enforcement devices (speed camera, closed-circuit television camera, speed gun, body wearable camera, dashboard camera, Automatic Number Plate Recognition (ANPR), weigh in machine (WIM) and any such other technology specified by the State Government).

(4) Emergency care:

- i. Ministry has implemented a Scheme for grant of Award to the Good Samaritan who has saved life of a victim of a fatal accident involving a motor vehicle by administering immediate assistance and rushing to Hospital/Trauma Care Centre within the Golden Hour of the accident to provide medical treatment.
- ii. Ministry vide notification dated 25th February, 2022 has enhanced compensation of victims of Hit and Run motor accidents (from Rs. 12,500 to Rs. 50,000 for grievous hurt and from Rs. 25,000 to Rs. 2,00,000 for death).
- iii. The National Highways Authority of India has made provisions for ambulances with paramedical staff/Emergency Medical Technician/Nurse at toll plazas on the completed corridor of National Highways.

ANNEXURE REFERRED TO IN REPLY TO PART (a) & (b) OF RAJYA SABHA UNSTARRED QUESTION NO. 1684 TO BE ANSWERED ON 21ST DECEMBER, 2022 ASKED BY SMT. VANDANA CHAVAN REGARDING ROAD ACCIDENTS IN THE COUNTRY.

State/UT wise, the total number of road accident deaths in the country during the last five calendar years –

Sl. No.	States/UTs	Deaths	Deaths	Deaths	Deaths	Deaths
		2017	2018	2019	2020	2021
1	2	3	4	5	6	7
1	Andhra Pradesh	8060	7556	7984	7039	8186
2	Arunachal Pradesh	110	175	127	73	157
3	Assam	2783	2966	3208	2629	3036
4	Bihar	5554	6729	7205	6699	7660
5	Chhattisgarh	4136	4592	5003	4606	5371
6	Goa	328	262	297	223	226
7	Gujarat	7289	7996	7390	6170	7452
8	Haryana	5120	5118	5057	4507	4706
9	Himachal Pradesh	1203	1208	1146	893	1052
10	Jharkhand	3256	3542	3801	3044	3513
11	Karnataka	10609	10990	10958	9760	10038
12	Kerala	4131	4303	4440	2979	3429
13	Madhya Pradesh	10177	10706	11249	11141	12057
14	Maharashtra	12264	13261	12788	11569	13528
15	Manipur	136	134	156	127	110
16	Meghalaya	182	182	179	144	187
17	Mizoram	60	45	48	42	56
18	Nagaland	41	39	26	53	55
19	Odisha	4790	5315	5333	4738	5081
20	Punjab	4463	4740	4525	3898	4589
21	Rajasthan	10444	10320	10563	9250	10043
22	Sikkim	78	85	73	47	56
23	Tamil Nadu	16157	12216	10525	8059	15384
24	Telangana	6596	6603	6964	6882	7557
25	Tripura	161	213	239	192	194
26	Uttarakhand	942	1047	867	674	820
27	Uttar Pradesh	20124	22256	22655	19149	21227
28	West Bengal	5769	5711	5500	4927	5800
29	Andaman & Nicobar Islands	21	19	20	14	20
30	Chandigarh	107	98	104	53	96
31	Dadra & Nagar Haveli	43	54	49	64	76
32	Daman & Diu	36	35	28		
33	Delhi	1584	1690	1463	1196	1239
34	Jammu & Kashmir	926	984	996	728	774
35	Ladakh	NA	NA	NA	NA	56
36	Lakshadweep	0	1	0	0	1
37	Puducherry	233	226	147	145	140
Total		147913	151417	151113	131714	153972
